

Shortage of Small Coins

98. SHRIMATI MADHURI SINGH: Will the Minister of FINANCE be pleased to state;

(a) whether Government are aware of the shortage of coins especially 5 and 10 paise coins;

(b) whether it is also a fact that shopkeepers refuse to accept one, two and three paise coins; and

(c) if so, the steps Government propose to take to remove the coin scarcity?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b): Some complaints about shortage of 5 paise and 10 paise coins in certain areas and non acceptance of one, two and three paise coins by some shopkeepers have been received.

(c) There is no general shortage of small coins. The Reserve Bank of India and its small coin Depots have stocks of 5 paise and 10 paise coins to meet the demand. As and when any complaint of scarcity of these coins is brought to the notice of the Reserve Bank, arrangements are made to supply coins to the area where shortage is stated to be experienced.

Regarding non acceptance of one, two and three paise coins it appears there is an apprehension among the public that these coins are not legal tender. The Reserve Bank of India have clarified from time to time through Press Releases that these coins continue to be legal tender and should continue to be accepted by all public sector banks, treasuries and sub-treasuries from the public.

क्रिकेट मैच श्रृंखला के लिए राष्ट्रीयकृत बैंकों तथा सरकारी उपक्रमों द्वारा दी गई राशि

99. श्रीमती माधुरी सिंह: क्या वित्त मंत्री यह बताने की कृपा करेंगे कि हाल में इंग्लैण्ड और भारत के बीच खेली गई क्रिकेट

मैच श्रृंखला के लिए पुरस्कारों के रूप में राष्ट्रीयकृत बैंकों तथा सरकारी क्षेत्र के उप-क्रमों द्वारा कुल कितनी राशि दी गई ?

वित्त मंत्रालय में उप मंत्री (श्री जनार्दन पुजारी): सूचना एकत्र की जा रही है तथा यथा उपलब्ध सूचना सदन के पटल पर रख दी जायगी ।

Setting up of all India Powerloom Board

100. SHRI R. K. MHALGI: Will the Minister of COMMERCE be pleased to refer to the reply given on 18th September, 1981 to Unstarred Question No. 4830 regarding First All India Powerloom Weavers' Convention at Ichalkaranji (Maharashtra) and state:

(a) whether All India Powerloom Board functions thereof;

(b) if so, when and names/designations of Members of the Board and Board functions thereof;

(c) whether the Board has considered various issues such as availability of yarn at reasonable prices, reservations for powerloom sector, controlled cloth quota for powerloom sector and setting of processing facilities in areas of powerloom concentration etc., as voiced in the First All India Powerloom Weavers' Convention held at Ichalkaranji (Maharashtra) last year:

(d) if so, what are the decisions taken/recommendations made by the said Board;

(e) if not, when the Board is expected to put forward their views on these various issues; and

(f) if it is yet to be set-up, specific reasons for delay in setting it up?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) Yes, Sir.

(b) A copy of the resolution constituting the All India Powerloom Board is laid on the Table of the House placed in Library. (See No. LT-3318/82).

(c) to (f): The first meeting of the All India Powerloom Board is expected to be held sometime in February/March, 1982. The agenda for the Meeting is being drawn up by the Member-Secretary of the Board.

Study of procedures for Payment of Commission by National Savings Organisation

101. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Finance Ministry had asked the Administrative Research Wing of the Department of Personnel and Administrative Reforms to undertake a study of procedures for payment of Commission by the National Saving Organisation with a view to examine the scope for simplifying the procedures;

(b) if so whether the said study report has since been received by the Finance Ministry; and

(c) if so, when and what further action Government have taken/proposed to take to simplify the said procedures?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) The Department of Personnel and Administrative Reforms were requested to undertake a study of the procedures relating to the payment of agency commission by the National Savings Organisation in respect of (a) Public Provident Fund Scheme; (b) Mahila

Pradhan Kshetriya Bachat Yojana; and (c) Pay Roll Savings Scheme in the private sector with a view to simplifying the procedures;

(b) Report on the study of the procedures relating to payment of agency commission under the Public Provident Fund Scheme and Mahila Pradhan Kshetriya Bachat Yojana has been received.

(c) The recommendations made in the Report are under examination in consultation with D.G.P. & T.

Increase in H.R.A. of Government Employees in Goa

102. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government employees in Goa, Daman and Diu have since long been demanding an increase in H.R.A. from 7.5 per cent to 15 per cent on permanent basis;

(b) if so, since when what are various points they have put forward in support of their demands;

(c) what decision Government have taken in this regard; and

(d) if not, the reasons for the delay and when the same is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) Yes, Sir.

(b) They have been representing for increase in the rate of House Rent Allowance since February, 1969. The reasons generally mentioned in support of the increase in House Rent Allowance to the Government employees in Goa are:

(1) Scarcity of accommodation in the Union Territory and the conse-